

(b) to (d) Certain representations regarding revision of the rate of interest have been received which require examination) taking into account various considerations like the prevailing interest rate structure, maturity period, tax benefits and the security of Government backing enjoyed by the scheme?

Appeals disposed off by appellate tribunal for Forfeited property

4226. DR. NARREDDY THULASI REDDY: Will the Minister of FINANCE be pleased to state:

(a) the number of appeals for disposal by Appellate Tribunal for Forfeited Property during the years 1990-91 and 1991-92 and how many of them were actually disposed off; and

(b) what measures are proposed to be taken by Government for the speedy disposal of the remaining appeals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The number of appeals for disposal (excluding those stayed by High Courts and Supreme Court), and actually disposed of during the two years is given below:

	1990-91	1991-92
Number of appeals for disposal	69	59
Number appeals disposed of	44	41

(b) No further measures are proposed, as the appeals are disposed of expeditiously.

But debts and loans written off by Banks

4227. SHRI SUSHIL KUMAR SAM BHAJIRAO SHINDE: Will the Minister of FINANCE be pleased to state:

(a) what are the details of the bad debts and loans written off by various public sector banks during the last three years, year-wise;

(b) whether the amount involved has been met by each bank, and if not the detail thereof; and

(c) what steps are being taken by Government to minimise such expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) In accordance with the statutes governing the public sector banks as also in terms of the practices and usages customary amongst bankers, the banks do not disclose the quantum of bad and doubtful debts for which provision has been made to the satisfaction of their statutory auditors as also the amount of bad debts written off.

(c) Reserve Bank of India have issued detailed guidelines to the banks laying down the factors to be kept in view before writing off bad debts.

Increase in study allowance of MPs.

4228. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to state;

(a) whether Government propose to increase the study allowance (in Foreign-Exchange) of Members of Parliament; and

(b) if so, what are the details and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) Does not arise.

National Development Council's recommendation to ban the financial benefits to employees

4229. SHRI ANANTRAY DAVSHANKER DAVE: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that National Development Councils has recommended a ban on Government and other employees' TA-DA, LTC, pay, higher grade scale and other financial benefits in their recent meeting held in September, 1992;

(b) if so, what are the reasons to stop these benefits of employees in view of the adverse effect on Government and other employees' career and work; and

(c) what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE); (a) to (c) The National Development Council did not meet in September, 1992. However, certain recommendations on austerity have been made by the NDC-Sub-Committee on Austerity. The implications are under study.

Upgradation of, Cities

4230. SHRI V. GOPALSAMY;
SHRI J. S. RAJU;

Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that some cities were upgraded based on Mid-Census by adding 10 per cent to the existing population or by 10 per cent of the shortfall of the requisite population in deciding the status of the cities; and

(b) if so, what is the number of cities that were upgraded based on the above basis during the last 20 years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE); (a) and (b) Based on 1971 census, 31 cities whose population fell short of the requisite mark by 10 per cent as per 1971 census, were upgraded for the purpose of grant of HRA/CCA to the Central Government employees. Like-wise, based on 1981 census, 49 cities were upgraded.

सिक्कूरिटी प्रेंस, नासिक का आधुनिकीकरण

4231. श्री विश्वाकराव रामराव शेट्टिल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार नासिक स्थित सिक्कूरिटी प्रेंस का आधुनिकीकरण करने का

विचार रखती है ;

(ख) यदि हां, तो इसका व्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह) : (क) सरकार ने भारत प्रतिभूति मूद्रणालय, नासिक रोड के आधुनिकीकरण के लिए एक व्यवहार्यता रिपोर्ट तैयार करवाई है।

(ख) और (ग) व्यवहार्यता रिपोर्ट की सिफारिशों पर अभी तक कोई निर्णय नहीं लिया गया है।

भारतीय प्रतिभूति और विनियम बोर्ड का कार्यकरण

4232. श्रीमती सरला माहेश्वरी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय प्रतिभूति और विनियम बोर्ड (सेबी) किन-किन कारणों से परिकल्पित योजना के अनुसार कार्य नहीं कर रहा है;

(ख) क्या देश में विभिन्न शेयर बाजारों के वर्तमान प्रबन्धन बोर्ड भारतीय प्रतिभूति और विनियम बोर्ड के निर्देशों को मानने में आनाकानी कर रहे हैं; और

(ग) इस स्थिति से निपटने के लिए क्या-क्या कदम उठाए जा रहे हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री रामेश्वर ठाकुर) : (क) यद्यपि भारतीय प्रतिभूति तथा एक्सचेंज बोर्ड (सेबी) मौजूदा कानूनी ढांचे के अन्तर्गत कार्य कर रहा है, फिर भी "सेबी" को और कारगर ढंग से प्रतिभूति बाजार को नियंत्रित करने के लिए शक्तियाँ देने का प्रस्ताव है।